COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

THIRTIETH REPORT

(Presented on 20.02.2003)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.
 - 2. The Committee met on 18 February, 2003:—
 - I. Examination of two Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

(1) The Constitution (Amendment) Bill, 2003 (Insertion of new article 21A) by Shri Priya Ranjan Dasmunsi, M.P.

The Bill seeks to amend the Constitution with a view to provide that it shall be the fundamental right of every citizen to be provided protection of life, property and business against the ethnic and social violence, communal and political disturbances, by the State.

The Bill also provides that the relief and compensation to victims of such incidents shall be given within sixty days from the date of occurrence of such incident.

(2) The Constitution (Amendment) Bill, 2003 (Substitution for article 263) by Shri Chandrakant Khaire, M.P.

The Bill seeks to substitute new article for article 263 of the Constitution with a view to setting up of an inter-State Council for resolution of disputes between the States and investigating and discussing subjects in which some or all of the States or the Union and one or more of the States have a common interest and for better harmonious coordination between them, with more powers and functions than the present Council.

Classification and allocation of time to Bills

- 3. The Committee considered classification and allocation of time in respect of two Bills as shown in Appendix.
- 4. After considering all aspects of the Bills, the Committee recommend that two Bills shown in Appendix be placed in category 'A'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

(i) The Committee recommend that Sarvashri Priya Ranjan Dasmunsi and Chandrakant Khaire be permitted to move for leave to introduce their Constitution (Amendment) Bills; and

(ii) The Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendix, be agreed to by the House.

New Delhi; 18 February, 2003

29 Magha 1924 (Saka)

P. M. SAYEED, Chairman,

Committee on Private Members'
Bills and Resolutions.

APPENDIX

(See para 4 of the Report)

(List of Bills placed in category 'A' and allocation of time)

	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Trust Corporations Bill, 2002 by Shri Mahboob Zahedi, M.P.	12 of 2002	'A'	2 hours
2.	The Constitution (Amendment) Bill, 2002 (Insertion of new article 371J) by Shri Priya Ranjan Dasmunsi, M.P.	71 of 2002	'A'	2 hours